

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Srinagar/Jammu)

Notification
Jammu, 27th of December, 2019

S.O. 55 .— In exercise of the powers conferred by sub section (1), (2) and (3) of section 153 of the Electricity Act, 2003 (Act No. 36 of 2003), the Lieutenant Governor of the Union Territory of Jammu and Kashmir, in consultation with the Common High Court of Jammu and Kashmir, is pleased to designate all the Courts of Principal District and Sessions Judges of the Union Territory of Jammu and Kashmir, as Special Courts for trial of offences under the aforesaid Act within their respective territorial jurisdictions.

This notification shall be deemed to have come into force with effect from 31-10-2019.

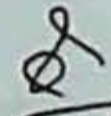
By order of the Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government
Dated:- 27 -12-2019.

NO: LD(A)2019/90

Copy to the:-

1. Commissioner/Secretary to Government, Power Development Department.
2. Secretary to Government, General Administration Department.
3. Registrar General, J&K High Court, Jammu.
4. Principal Secretary to the Hon'ble Chief Justice, J&K High Court, Jammu.
5. All Principal District and Sessions Judges.
6. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
7. In-charge Website, Department of Law, Justice & PA.
8. S.O. section, Department of LJ&PA (w. 7. s.c).
9. Concerned file.


27/12
(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer

27.12.2019